

## ESTIMATES COMMITTEE

## TWENTY-EIGHTH REPORT

**Shri Dasappa** (Bangalore): I beg to present the Twenty-eighth Report of the Estimates Committee on the Ministry of Mines and Fuel-The Indian Oil Company Limited, Bombay.

12.03 hrs.

CORRECTION OF ANSWER TO  
STARRED QUESTION NO. 414

**The Minister of Industry in the Ministry of Commerce & Industry (Shri Kanungo)**: In reply to a supplementary question raised by Shri S. C. Samanta on Starred Question No. 414 replied on the 15th March, 1963, I mentioned that there had been no case of any guarantee being invoked till now. I regret to say that this is not the correct position. Actually, there have been 5 cases of default under the Credit Guarantee Scheme resulting in payment of claims to the extent of Rs. 25,807.97. The earlier reply, therefore, needs to be corrected to read as follows: "There has been no major case so far of the credit guarantee being invoked. It was invoked in five cases after minor defaults. In respect of the five guarantees for Rs. 57,000 which were invoked as on 31st January, 1963, the Guarantee Organisation had paid claims amounting to Rs. 25,807.97."

12.04 hrs.

## BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha)**: With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 1st April, 1963, will consist of:

Consideration of any item of business carried over from to-day's Order Paper;

Discussion and voting on the Demands for Grants relating to the Ministries of:

3227 (Ai) LSD—3.

Works, Housing and Rehabilitation Law,

Community Development and Co-operation Defence, and  
Commerce and Industry.

**Shri Hari Vishnu Kamath** (Hosangabad): Mr. Speaker, Sir, the House is aware that the Session is to close rather is scheduled to close on the 3rd of May. I wish to raise this point today so that Government makes sure about it and we are not taken unawares. We are forced sometimes to change our own programmes at very short notice. Government has got a number of Bills before the House, some pending since the last session and some brought forward in this session. We got a list at the beginning of this session which cannot be considered exhaustive. I think, personally speaking, that much of business cannot be concluded with in a fortnight. That is, the period from 20th April to 3rd May. Let the Government think from now onwards and not catch us unawares and catch you also napping. That is very bad on the part of the Government.

**Mr. Speaker**: I am very often caught napping!

**Shri Hari Vishnu Kamath**: Then the Government must mend their ways. The Parliament is now ten years old. It is the third Parliament. I am very sorry that these things still happen. Let the Government start from today on and plan their legislative business for the rest of the Session. Otherwise, it will be planned planlessness; that is what is going to overtake us. Let us have by next Friday a statement from the Minister as to what legislative business they are really going to put through this session and when the session would come to a close.

**Shri Ranga** (Chittoor): I want to know whether the Government contemplate referring the Finance Bill to the Select Committee as has been done in the past. They have introduced it and they must be having some plans; we want to know it, so